

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

(b)

O.A. No. 1106 of 1996

New Delhi, dated the 6th September, 1996

HON'BLE MR. A.V. HARIDASAN, VICE-CHAIRMAN (J)
HON'BLE MR. S.R. ADIGE, MEMBER (A)

1. Shri Som Pal Singh,
Office Superintendent-II (Pers.)
Northern Railway,
D.R.M Office,
Moradabad (U.P.)
2. Smt. Manju Bala,
Office Supdtt.-II (Pers.),
Northern Railway,
D.R.M. office,
Moradabad (U.P.)
3. Shri Suresh Chandra,
Office Supdtt.-II (Pers.),
Northern Railway,
D.R.M. Office,
Moradabad (U.P.)

.... APPLICANTS

(By Advocate: Shri P.M. Ahlawat)

VERSUS

1. Union of India through
The Principal Secretary to
the Govt. of India,
Ministry of Railways
Chairman, Railway Board,
Rail Bhawan, New Delhi.
2. The General Manager,
Northern Railway,
Baroda Housem,
New Delhi-110001.
3. The Divl. Railway Manager,
Northern Railway,
Moradabad (U.P.)

.... RESPONDENTS

(By Advocate: Shri B.S.Jain)

ORDER (Oral)

(7)

HON'BLE MR. A.V. HARIDASAN, VICE-CHAIRMAN (J)

The applicants three in number have filed the application praying that the respondents may be directed to promote the applicants as Office Superintendents Grade I in the scale of Rs.2000 - 3200 with effect from the date of promotion of their junior. The respondents are yet to file a reply to the O.A. However, the applicants have filed MA-1214 of 1996 praying that in the facts and circumstances the application may be entertained though alternative remedy have not been exhausted. The respondents have filed a reply to the MA. Shri P.M. Ahlawat appeared for the applicants and Shri B.S.Jain appeared for the respondents.

2. Shri Jain, 1d. counsel for the Respondents stated that the respondents having considered the case of the applicant have already issued the order of promotion of two of the applicants and that the case of the remaining applicant also would be soon considered. He said that the O.A. may be disposed of with appropriate direction.

3. Shri P.M.Ahlawat states that the respondents may be directed to consider the case of the applicants in the light of the decision of the Supreme Court on SLP 856 of 1991 without delay.

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4. In the light of the submission of the counsel on either side the application is disposed of directing the respondents to take a final decision on the representation of the applicants keeping in view the Ruling of the Supreme Court on SLP 856 of 1991 within a period of two months from the date of receipt of a copy of this order.

5. If the applicants are aggrieved of the decision they will be at liberty to seek appropriate relief in accordance with law.
No costs.

Arfange
(S.R. ADIGE)

Member (A)

/GK/

A. V. Haridasan
(A.V. HARIDASAN)
Vice-Chairman (J)